

**Crl. Revision No. 12/2020**  
**State Vs. Narayan Dutt Sharma**

16.07.2020

**Present: None.**

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Sh. Ashwani Kumar, Assist. Ahlmad has failed to issue notices through any of the electronic modes, though two mobiles phone numbers were very well available on the vakalatnama in the TCR.

Sh. Ashwani Kumar, Assist. Ahlmad submits that he was under some wrong impression. Assist. Ahlmad is directed to be careful in the matter of issuance of summons/notices through electronic modes.

The matter has to be adjourned unnecessarily for reasons which could have been avoided.

Let notices be issued immediately by Sh. Ashwani Kumar, Assistant Ahlmad without any further delay through WhatsApp or email. It is also directed that summons be also issued to the accused as per the particulars available on the case file.

**List on 24.07.2020 at 02.30 PM.**

A copy of this order be annexed with the notices/summons. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/16.07.2020